

# Amenities missing in R'gada villages; NHRC asks DM to act

PNS Bhubaneswar

he National Human Rights Commission on May 10 directed the DM, Rayagada to take appropriate action within four weeks related to 115 villages where the residents are living miserably sans all-weather roads, electricity and digital connectivity.

Acting on a petition filed by Supreme Court lawyer and rights activist, Radhakanta Tripathy, the apex rights panel passed the order on Saturday.

Tripathy, the petitioner, alleged that several villagers have been suffering immensely due to lack of all-weather roads in their areas in the district

During rainy season, the situation is precarious for everybody, especially for the residents of remote villages. The villagers use cot for carrying patients to hospital as there is no road to several hamlets despite repeated requests to the authority from the villagers.

People in several panchayats are yet to be ensured with safe drinking wa-



ter, play grounds, all-weather roads, primary health facilities, education under RTE and open-air theatres.

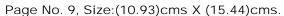
Besides, construction of toilets for each household under Swachcha Bharat Abhiyan, schools and anganwadis with toilets, solid waste management, post office with ATM, recreation of village people, animal shelters for cows and sheep, community harvesting facilities ,citizen service centres, skill development centres for the youth, self employment units, water harvesting, groundwater recharge and improvement of village tanks/ponds are also lacking in several panchayats.

To the irony, the district administration does not have any data on serious human rights issues like name of villages /hamlets without safe drinking water, sanitation, all- weather road connectivity and electricity, number of villages where migration of daily wagers is more than 50 percent of its population, number of villages where maternal mortality rate and child mortality rate are more than 25 percent, number of villages

where institutional delivery is less than 25 percent, number of villages where the literacy rate and female mortality rate is below 20 percent and number of villages without schools.

Due to failure of State and Central governments, more than two lakh villagers of the district are deprived of basic amenities. It has been noticed that the incidents of violation of human rights has been continuing unabated as people are living miserably in violation of norms of human decency, Tripathy complained.

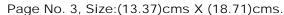
Tripathy urged the Commission to intervene in the matter by directing the Secretary of Ministry of Rural Development, the Chief Secretary and the district Collector, Rayagada, to immediately constitute an expert committee to look into the issues and sort them out.





## राष्ट्रीय मानवाधिकार आयोग की टीम दुष्कर्म पीड़ित छात्राओं से मिली

भोपाल. कॉलेज छात्राओं के साथ दुष्कर्म और ब्लैकमेलिंग के मामले में राष्ट्रीय मानव अधिकार आयोग की टीम मंगलवार को भोपाल पहुंची। टीम ने कुछ पीड़ितों के बयान भी लिए हैं। टीम रहकर दो दिन तक इस मामले की जांच करेगी। पहले दिन टीम ने इस मामले से जुड़ी कुछ पीड़ितों के बयान लिए हैं जानकारी के अनुसार आने वाले 2 दिन में भी वह अन्य पीड़िताओं से मुलाकात करेंगी। जानकारी के अनुसार टीम उसे कॉलेज में भी जांच के लिए जा सकती हैं जहां आरोपी और पीड़ित छात्राएं पढ़ा करती थी। इससे पहले महिला आयोग की टीम ने भी भोपाल आकर जांच की थी, जिसमें पुलिस की कार्रवाई को लेकर महिला आयोग ने असंतुष्टि जाहिर की थी, हालांकि उसके बाद पुलिस ने इस मामले में कई और सबूत भी इकट्ठे किए हैं।





# लव जिहाद के मुख्य आरोपी फरहान को २६ तक जेल भेजा

17 मई को मजिस्ट्रेट कोर्ट में होनी है सुनवाई

लीगलरिपोर्टर भोपाल

भोपाल के निजी कॉलेज में लव जिहाद, दुष्कर्म और ब्लैकमेलिंग के भोपाल कॉलेज छात्राओं से मामले के मुख्य आरोपी फरहान लव-जिहाद मामले की जांच के खान की मंगलवार को न्यायिक हिरासत पूरी होने के बाद उसे की टीम मंगलवार शाम दिल्ली से वीडियो कॉन्फ्रेंसिंग के जरिए जिला न्यायालय में पेश किया गया। यहां से उसे 26 मई तक न्यायिक हिरासत और गुरुवार शहर में रहेगी। इस में भेज दिया गया।

न्यायाधीश (पॉक्सो) नीलम मिश्रा एंगल की जांच कहां तक पहुंची, यह की कोर्ट में होनी थी, लेकिन अपडेट भी लिया जाएगा। न्यायाधीश के अवकाश पर होने के विशेष (ओएडब्ल्यू) फ्ल्लवी द्विवेदी की कि मुख्य आरोपी फरहान के कोर्ट में भी पेश किया जा रहा है। न्यायिक हिरासत में है।

### मानवाधिकार आयोग की टीम जांच करने भोपाल आई

लिए राष्ट्रीय मानवाधिकार आयोग भोपाल पहुंची। सदस्य प्रियंक कानूनगो ने बताया कि टीम बुधवार दौरान कई बिंदुओं पर जांच की पेशी विशेष जाएगी। आरोपियों को फंडिंग वाले

न्यायाधीश कोर्ट ने आरोपी को बागसेवनिया पुलिस की रिमांड पूरी होने के बाद कोर्ट में पेश किया गया। यहां बता दें 30 अप्रैल को 13 मई तक न्यायिक हिरासत में भेजा था। इसके अलावा खिलाफ नाबालिंग से दुष्कर्म का भी न्यायिक मजिस्ट्रेट आरती आर्य की आरोप है। इस कारण उसे पॉक्सो कोर्ट से भी फरहान 17 मई तक



### लव जिहाद की जांच के लिए पहुंची मानव अधिकार आयोग की टीम

भोपाल। राजधानी में सामने आए हाई-प्रोफाइल लब जिहाद मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) की टीम मंगलवार को भोपाल पहुंची। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानुनगो ने इसकी जानकारी दी। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने मंगलवार को बताया कि हमें एक शिकायत प्राप्त हुई थी, जिसमें बताया गया कि भोपाल के कॉलेजों में हिंदू लड़कियों के साथ रैगिंग के नाम पर यौन शोषण किया जा रहा है। उनका वीडियो बनाया जाता था और उन्हें इग्स दी जाती थीं। इन वीडियो के माध्यम से उन्हें ब्लैकमेल कर जबरन धर्म परिवर्तन के लिए मजबूर किया जा रहा था। यह गंभीर शिकायत है। उन्होंने वताया कि इस मामले की जांच के लिए एनएचआरसी की एक टीम को भोपाल भेजा गया है, जो अगले दो दिनों तक मामले की जांच करेगी। ब्यूरो



#### **ANI News**

## NHRC Team reaches Bhopal to probe complaint of alleged rape, Kanoongo urges citizens to share info

https://www.aninews.in/news/national/general-news/nhrc-team-reaches-bhopal-to-probe-complaint-of-alleged-rape-kanoongo-urges-citizens-to-share-info20250514081410/

ANI | Updated: May 14, 2025 08:14 IST

Bhopal (Madhya Pradesh) [India], May 14 (ANI): A National Human Rights Commission (NHRC) team on Tuesday reached Madhya Pradesh's capital Bhopal to probe a complaint of alleged rape and blackmailing with multiple female college students. A member of NHRC, Priyank Kanoongo said that the team of the commission would investigate the facts and findings for the next two days in the state capital. He also urged the victims and citizens that they can share any information regarding the matter with the commission's team.

"We had received a complaint and according to it, Hindu girl students were being targeted by creating fear in the name of ragging in a college in Bhopal. They were being sexually abused, being videographed, served intoxicants and were pressured to convert to Islam by blackmailing them on the basis of the video. It was a serious complaint, so we have sent a team here for factual investigation of the complaint. Today the team has arrived in Bhopal and will investigate the matter for the next two days," Kanoongo told ANI.

"I request the people of Bhopal that around seven or eight victims have appeared so far in relation to the matter. But we doubt that there are more victims. If there is any victim, who has been harassed, and wants to address her problem, wishing her identity to be kept confidential can contact us. The commission's team is in the city. Additionally, if any vigilant citizen wants to tell anything about this crime, then they can contact us. Prima facie, we understand that some improvement is expected in police investigation," he said. Kanoongo highlighted that there are various aspects on which investigation needs to be done and he is quite hopeful that the picture will be clear in the next two days. He further added, "I would like to address a serious point with the responsibility that a crime base was operating in the city and weeds were being consumed openly. Despite all this, the local police station was sitting blindly. The police station is just 500 meters away from the incident site. Are they not aware of the fact that intoxicants were being consumed there? A place of adultery was built there, which was later demolished. I don't know if forensic evidence was collected before demolition. If it was demolished without collecting forensic evidence, then we will instruct to take serious action." Though it should be the priority of the police administration and the government to catch the money trail, digital footprints of the case. All these points are included in the commission's investigation, he added.

Nonetheless, the police have registered separate FIRs based on the complaints of the victims and arrested five accused, including the main accused Farhan in the matter so far. Different SITs (Special Investigation Teams) have also been constituted to probe the matter. (ANI)



### Free Press Journal

# **Supreme Court Dismisses PIL Seeking SIT Probe Into Murshidabad Violence Over Waqf Act**

The plea was filed by one Satish Kumar Agarwal, who flagged the failure of state authorities to discharge their duties/responsibilities to protect the life and property of Murshidabad residents.

https://www.freepressjournal.in/india/supreme-court-dismisses-pil-seeking-sit-probe-into-murshidabad-violence-over-waqf-act

ANI | Updated: Tuesday, May 13, 2025, 04:18 PM IST

New Delhi: The Supreme Court on Tuesday dismissed a Public Interest Litigation (PIL) seeking a Special Investigation Team (SIT) probe into violent protests over the Waqf (Amendment) Bill, 2025, in Murshidabad, West Bengal.

The bench, led by Justice Surya Kant, declined to entertain the petition, suggesting the petitioner approach the Calcutta High Court instead.

"We see no reason to entertain this petition under Article 32 of the Constitution, as the petitioner has an alternative, efficacious remedy to approach the High Court under Article 226 of the Constitution", the top court bench stated in its order.

The plea was filed by one Satish Kumar Agarwal, who flagged the failure of state authorities to discharge their duties/responsibilities to protect the life and property of Murshidabad residents.

The counsel appearing for the petitioner, advocate Barun Kumar Sinha, began his submissions by informing the court of the failure of state authorities to investigate the violence that led to the death of Hindu persons.

"Because the Police Administration of the State of West Bengal has miserably failed in discharging its duty/ responsibility in protecting the life and property of Hindus. The ghastly incident of murder, arson and loot which took place from April 8, 2025, to April 12, 2025 in Murshidabad, West Bengal has caused an exodus.

The Court, however, strongly suggested that the counsel approach the Calcutta High Court, stating that the matter strictly pertains to West Bengal and there is no reason for the top court to entertain such a plea.

The Court noted that the petitioner has an alternative, efficacious remedy to approach the High Court under Article 226 of the Constitution.

"Tell us who is preventing you from going to the High Court. It is the constitutional court having powers even better than the Supreme Court under Article 32 of the Constitution. The case pertains to only one state. What message does it give to the High Court," the Court stated.

The petitioner's counsel highlighted a National Human Rights Commission (NHRC) report alleging human rights violations, which the Court found insufficient to warrant its intervention.

"The NHRC report is very disturbing", the counsel said.

The bench emphasised that the matter pertains to a single state, making it more suitable for the High Court to handle.

"If the Petitioner perceives any threat to his life and liberty, he may file the petition online. The hearing can also take place through Video Conferencing (VC). We direct the High Court (officials) to extend some specialities (to the petitioner).

The bench remarked that such petitions are often filed to create a scene, suggesting that the petitioner's intent might be more publicity-driven than seeking genuine justice.

"These are only to create a scene. This is all hype being created, we know all this", Justice Surya Kant stated.

(Except for the headline, this article has not been edited by FPJ's editorial team and is auto-generated from an agency feed.)



### LatestLY

# Murshidabad Violence: Supreme Court Dismisses PIL Seeking SIT Probe Into Violent Protests Over Waqf Amendment Act in West Bengal

The Supreme Court on Tuesday dismissed a Public Interest Litigation (PIL) seeking a Special Investigation Team (SIT) probe into violent protests over the Waqf (Amendment) Bill, 2025, in Murshidabad, West Bengal.

https://www.latestly.com/agency-news/murshidabad-violence-supreme-court-dismisses-pil-seeking-sit-probe-into-violent-protests-over-waqf-amendment-bill-in-west-bengal-6851502.html

Agency News ANI | May 13, 2025 04:35 PM IST

New Delhi, May 13: The Supreme Court on Tuesday dismissed a Public Interest Litigation (PIL) seeking a Special Investigation Team (SIT) probe into violent protests over the Waqf (Amendment) Bill, 2025, in Murshidabad, West Bengal. The bench, led by Justice Surya Kant, declined to entertain the petition, suggesting the petitioner approach the Calcutta High Court instead. "We see no reason to entertain this petition under Article 32 of the Constitution, as the petitioner has an alternative, efficacious remedy to approach the High Court under Article 226 of the Constitution", the top court bench stated in its order.

The plea was filed by one Satish Kumar Agarwal, who flagged the failure of state authorities to discharge their duties/responsibilities to protect the life and property of Murshidabad residents. The counsel appearing for the petitioner, advocate Barun Kumar Sinha, began his submissions by informing the court of the failure of state authorities to investigate the violence that led to the death of Hindu persons. Murshidabad Riots: CM Mamata Banerjee Distributes Rs 1.2 Lakhs Each to 280 Affected Families.

"Because the Police Administration of the State of West Bengal has miserably failed in discharging its duty/ responsibility in protecting the life and property of Hindus. The ghastly incident of murder, arson and loot which took place from April 8, 2025, to April 12, 2025 in Murshidabad, West Bengal has caused an exodus. The Court, however, strongly suggested that the counsel approach the Calcutta High Court, stating that the matter strictly pertains to West Bengal and there is no reason for the top court to entertain such a plea.

The Court noted that the petitioner has an alternative, efficacious remedy to approach the High Court under Article 226 of the Constitution. "Tell us who is preventing you from going to the High Court. It is the constitutional court having powers even better than the Supreme Court under Article 32 of the Constitution. The case pertains to only one state. What message does it give to the High Court," the Court stated. The petitioner's counsel highlighted a National Human Rights Commission (NHRC) report alleging human rights violations, which the Court found insufficient to warrant its intervention. Murshidabad Violence: 2 Minors Among 315 Arrested So Far in C\_lashes Over Waqf Protest, Report West Bengal Police.

"The NHRC report is very disturbing", the counsel said. The bench emphasised that the matter pertains to a single state, making it more suitable for the High Court to handle. "If the Petitioner perceives any threat to his life and liberty, he may file the petition online. The hearing can also take place through Video Conferencing (VC). We direct the High Court (officials) to extend some specialities (to the petitioner). The bench remarked that such petitions are often filed to create a scene, suggesting that the petitioner's intent might be more publicity-driven than seeking genuine justice. "These are only to create a scene. This is all hype being created, we know all this", Justice Surya Kant stated.

(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)



ANI

## SC dismisses PIL seeking SIT probe on violent protests in Murshidabad over Waqf Act

https://www.aninews.in/news/national/general-news/sc-dismisses-pil-seeking-sit-probe-on-violent-protests-in-murshidabad-over-waqf-act20250513172535/

ANI | Updated: May 13, 2025 17:25 IST

New Delhi [India], May 13 (ANI): The Supreme Court on Tuesday dismissed a Public Interest Litigation (PIL) plea seeking a Special Investigation Team (SIT) on violent protests that took place in the Murshidabad district of West Bengal, after the enactment of the Waqf (Amendment) Bill. A bench led by Justice Surya Kant found no reason to entertain the plea and suggested petitioner approach the High the to Court. "We see no reason to entertain this petition under Article 32 of the Constitution, as the petitioner has an alternative, efficacious remedy to approach the High Court under Article 226 of the Constitution", the top-court bench stated in its order.

The plea was filed by one Satish Kumar Agarwal, who flagged the failure of state authorities in discharging their duties/responsibilities to protect the life and property of Murshidabad residents.

The counsel appearing for the petitioner, advocate Barun Kumar Sinha, began his submissions informing the court of the failure of state authorities to investigate the violence that led to the death of people from the Hindu community. "Because the Police Administration of the State of West Bengal has miserably failed in discharging its duty/responsibility in protecting the life and property of Hindus. The ghastly incident of murder, arson and loot which took place from April 8, 2025, to April 12, 2025, in Murshidabad, West Bengal has caused an exodus," the counsel said. The Court, however strongly suggested the counsel to approach the Calcutta High Court, stating that the matter strictly pertains to West Bengal and there is no reason for the top court to entertain such a plea.

"Tell us who is preventing you from going to the High Court. It is the constitutional court having powers even better than the Supreme Court under Article 32 (of the Constitution). The case pertains to only one state..What message does it give to the High Court?" the Court stated.

The counsel further informed the Court about a report issued by the National Human Rights Commission (NHRC) in this regard, alleging that various human rights violations had taken place.

"The NHRC report is very disturbing", the counsel said. After considering the submissions, the Court dismissed the plea, issuing directions for the petitioner to approach the High Court.

"If the Petitioner perceives any threat to his life and liberty, he may file the petition online. The hearing can also take place through Video Conferencing (VC). We direct the High Court (officials) to extend some specialities (to the petitioner)," the bench said.

The bench also remarked that such petitions are filed before the top court, only to create a scene."These are only to create a scene. This is all hype being created, we know all this", Justice Surya Kant stated.

(ANI)



#### LawBeat

### SC declines PIL for SIT probe into Murshidabad Waqf Bill violence

https://lawbeat.in/supreme-court-news-updates/sc-declines-pil-for-sit-probe-into-murshidabad-waqf-bill-violence-1400788

By - Sakshi | 13 May 2025 8:32 PM

"We see no reason to entertain this petition under Article 32 of the Constitution, as the petitioner has an alternative, efficacious remedy to approach the High Court," Court observed

The Supreme Court on Tuesday dismissed a Public Interest Litigation seeking the formation of a Special Investigation Team (SIT) to probe the violent protests that erupted in Murshidabad, West Bengal, over the Waqf (Amendment) Bill, 2025.

A Bench headed by Justice Surya Kant refused to entertain the petition, observing that the matter fell squarely within the jurisdiction of the Calcutta High Court. The Court noted that the petitioner had a constitutionally viable remedy under Article 226, and thus the invocation of Article 32 was unwarranted.

"We see no reason to entertain this petition under Article 32 of the Constitution, as the petitioner has an alternative, efficacious remedy to approach the High Court," the Bench recorded in its order.

Filed by Satish Kumar Agarwal, the PIL alleged that state authorities failed to maintain law and order during the unrest between April 8 and April 12, 2025, which reportedly led to incidents of arson, looting, and the death of several individuals from the Hindu community.

Appearing for the petitioner, Advocate Barun Kumar Sinha argued that the state's law enforcement machinery had "miserably failed" to safeguard the life and property of residents, triggering displacement and fear among the affected population. He also cited a National Human Rights Commission (NHRC) report highlighting alleged rights violations during the violence.

However, the Bench was unpersuaded, terming the matter as one confined to a single state. "Tell us who is preventing you from going to the High Court. It is the constitutional court having powers even better than the Supreme Court under Article 32. The case pertains to only one state. What message does it give to the High Court?" Justice Surya Kant remarked during the hearing.'

While the counsel referred to the NHRC's findings as "disturbing," the Court held that they did not justify bypassing the High Court. The Bench also took note of the possibility of the petitioner feeling unsafe but assured that technology-based access to justice could be availed. "If the petitioner perceives any threat to his life and liberty, he may file the petition

online. The hearing can also take place through video conferencing," the Court said, directing the High Court to facilitate the process.

In a pointed observation, Court cautioned against the misuse of PILs, suggesting that some such petitions are motivated by publicity "These are only to create a scene. This is all hype being created, we know all this," the Bench added.



Punjab Kesari

### Murshidabad हिंसा पर सुप्रीम कोर्ट का SIT जांच से इनकार

संविधान के अनुच्छेद 32 के तहत याचिका खारिज

https://www.punjabkesari.com/india-news/supreme-court-refuses-sit-probe-into-murshidabad-violence

Vikas Julana | Published on: 13 May 2025, 6:17 pm

सुप्रीम कोर्ट ने मंगलवार को पश्चिम बंगाल के मुर्शिदाबाद जिले में वक्फ (संशोधन) विधेयक, 2025 के अधिनियमित होने के बाद हुए हिंसक प्रदर्शनों की विशेष जांच दल (एसआईटी) से जांच कराने की मांग वाली जनहित याचिका (पीआईएल) खारिज कर दी। न्यायमूर्ति सूर्यकांत की अगुवाई वाली पीठ ने याचिका पर विचार करने का कोई कारण नहीं पाया और याचिकाकर्ता को उच्च न्यायालय का दरवाजा खटखटाने का सुझाव दिया। शीर्ष अदालत की पीठ ने अपने आदेश में कहा, "हमें संविधान के अनुच्छेद 32 के तहत इस याचिका पर विचार करने का कोई कारण नहीं दिखता, क्योंकि याचिकाकर्ता के पास संविधान के अनुच्छेद 226 के तहत उच्च न्यायालय का दरवाजा खटखटाने का एक वैकल्पिक, प्रभावी उपाय है।"

याचिका सतीश कुमार अग्रवाल ने दायर की थी, जिन्होंने मुर्शिदाबाद निवासियों के जीवन और संपत्ति की रक्षा करने के लिए अपने कर्तव्यों/जिम्मेदारियों का निर्वहन करने में राज्य अधिकारियों की विफलता को चिह्नित किया। याचिकाकर्ता के वकील, अधिवक्ता बरुण कुमार सिन्हा ने अपनी दलीलें शुरू करते हुए अदालत को बताया कि राज्य के अधिकारी उस हिंसा की जांच करने में विफल रहे, जिसके कारण हिंदू समुदाय के लोगों की मौत हुई। वकील ने कहा, "क्योंकि पश्चिम बंगाल राज्य का पुलिस प्रशासन हिंदुओं के जीवन और संपत्ति की रक्षा करने में अपने कर्तव्य/जिम्मेदारी का निर्वहन करने में बुरी तरह विफल रहा है। पश्चिम बंगाल के मुर्शिदाबाद में 8 अप्रैल, 2025 से 12 अप्रैल, 2025 तक हुई हत्या, आगजनी और लूट की भयावह घटना ने लोगों के पलायन को जन्म दिया है।"

हालांकि अदालत ने वकील को कलकत्ता उच्च न्यायालय का दरवाजा खटखटाने का दृढ़ता से सुझाव दिया, जिसमें कहा गया कि यह मामला पूरी तरह से पश्चिम बंगाल से संबंधित है और शीर्ष अदालत के लिए इस तरह की याचिका पर विचार करने का कोई कारण नहीं है। न्यायालय ने कहा, "हमें बताएं कि आपको उच्च न्यायालय जाने से कौन रोक रहा है। यह संवैधानिक न्यायालय है जिसके पास संविधान के अनुच्छेद 32 के तहत सर्वोच्च न्यायालय से भी बेहतर शक्तियां हैं। मामला केवल एक राज्य से संबंधित है..इससे उच्च न्यायालय को क्या संदेश मिलता है?"

वकील ने न्यायालय को इस संबंध में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा जारी एक रिपोर्ट के बारे में भी बताया, जिसमें आरोप लगाया गया है कि विभिन्न मानवाधिकार उल्लंघन हुए हैं। वकील ने कहा, "एनएचआरसी की रिपोर्ट बहुत परेशान करने वाली है।" प्रस्तुतियों पर विचार करने के बाद न्यायालय ने याचिका खारिज कर दी और याचिकाकर्ता को उच्च न्यायालय जाने का निर्देश दिया। पीठ ने कहा, "यदि याचिकाकर्ता को अपने जीवन और स्वतंत्रता पर कोई खतरा महसूस होता है, तो वह ऑनलाइन याचिका दायर कर सकता है।

### PUNJAB KESARI, Online, 14.5.2025

Page No. 0, Size:(0)cms X (0)cms.

सुनवाई वीडियो कॉन्फ्रेंसिंग (वीसी) के माध्यम से भी हो सकती है। हम उच्च न्यायालय (अधिकारियों) को याचिकाकर्ता को कुछ विशेष सुविधाएं देने का निर्देश देते हैं।" पीठ ने यह भी टिप्पणी की कि इस तरह की याचिकाएं केवल तमाशा खड़ा करने के लिए शीर्ष न्यायालय में दायर की जाती हैं। न्यायमूर्ति सूर्यकांत ने कहा, "ये सब केवल हंगामा खड़ा करने के लिए किया जा रहा है। यह सब शोर मचाने के लिए किया जा रहा है, हम यह सब जानते हैं।"



#### The Hans India

### Andhra Pradesh Rs 5L compensation to family of custodial death victim

https://www.thehansindia.com/andhra-pradesh/rs-5l-compensation-to-family-of-custodial-death-victim-970687

Deekshitula Subrahmanyam Hans News Service | 13 May 2025 9:32 AM IST

HIGHLIGHTS The Andhra Pradesh Government has sanctioned a compensation of Rs 5 lakh to the kin of Kalyanam Venkanna, a 32-year-old remand prisoner who committed suicide in Central Jail, Rajamahendravaram, on May 4, 2021.

Rajamahendravaram: The Andhra Pradesh Government has sanctioned a compensation of Rs 5 lakh to the kin of Kalyanam Venkanna, a 32-year-old remand prisoner who committed suicide in Central Jail, Rajamahendravaram, on May 4, 2021. The decision follows the directives of the National Human Rights Commission (NHRC), which recommended monetary relief to the victim's family.

The NHRC, in its order dated March 21, 2024, directed the state government to ensure compensation for the deceased prisoner's family, following which the government initiated the process.

The Director General of Prisons and Correctional Services, Andhra Pradesh, submitted a proposal, and the Home Department of Andhra Pradesh issued the official order (GO RT No 710) on Monday, authorising the release of the compensation amount.

According to the order, the compensation amount will be met from the Contingency Fund under the account head specified for jail expenses. The District Collector and Magistrate of Alluri Sitarama Raju (ASR) District at Paderu have been instructed to disburse the amount to the family of the deceased.

The Director General of Prisons has been instructed to take necessary steps for the release of funds and ensure that the payment is made to the next of kin of Kalyanam Venkanna.

The custodial death of Kalyanam Venkanna, which led to this action, has raised concerns over the conditions and mental health support provided to prisoners in state jails.

The compensation aims to provide some relief to the family of the deceased while addressing the recommendations of the NHRC.



### **UP Kiran**

## 5 लाख मुआवजा राशि: हिरासत में मौत के शिकार हुए व्यक्ति के परिवार को दी गई।

https://upkiran.org/5-Lakh-compensation-amount

राज्य 2025-05-13 10:21:00

Up Kiran , Digital Desk: आंध्र प्रदेश सरकार ने 4 मई, 2021 को सेंट्रल जेल, राजामहेंद्रवरम में आत्महत्या करने वाले 32 वर्षीय रिमांड कैदी कल्याणम वेंकन्ना के परिजनों को 5 लाख रुपये का मुआवजा मंजूर किया है।

यह निर्णय राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के निर्देशों के अनुरूप लिया गया है, जिसमें पीड़ित परिवार को आर्थिक राहत देने की सिफारिश की गई थी।

एनएचआरसी ने 21 मार्च 2024 के अपने आदेश में राज्य सरकार को मृतक कैदी के परिवार के लिए मुआवजा सुनिश्चित करने का निर्देश दिया, जिसके बाद सरकार ने प्रक्रिया शुरू की।

आंध्र प्रदेश के कारागार एवं सुधार सेवाएं महानिदेशक ने एक प्रस्ताव प्रस्तुत किया और आंध्र प्रदेश के गृह विभाग ने सोमवार को आधिकारिक आदेश (जीओ आरटी संख्या 710) जारी कर मुआवजा राशि जारी करने को अधिकृत किया।

आदेश के अनुसार, मुआवजा राशि जेल खर्च के लिए निर्दिष्ट खाता शीर्ष के तहत आकस्मिक निधि से दी जाएगी। पडेरू में अल्लूरी सीताराम राजू (एएसआर) जिले के जिला कलेक्टर और मजिस्ट्रेट को मृतक के परिवार को राशि वितरित करने का निर्देश दिया गया है।

जेल महानिदेशक को धनराशि जारी करने के लिए आवश्यक कदम उठाने तथा यह सुनिश्चित करने का निर्देश दिया गया है कि कल्याणम वेंकन्ना के निकटतम संबंधी को भुगतान किया जाए।

कल्याणम वेंकन्ना की हिरासत में हुई मौत, जिसके कारण यह कार्रवाई की गई, ने राज्य की जेलों में कैदियों को दी जाने वाली स्थिति और मानसिक स्वास्थ्य सहायता पर चिंताएं उत्पन्न कर दी हैं।

मुआवजे का उद्देश्य एनएचआरसी की सिफारिशों को संबोधित करते हुए मृतक के परिवार को कुछ राहत प्रदान करना है।